

(2)

Date: 10.6.94 [Per M.S. Deshpande V.C.]

Applicant in person.

Mr. P.M.A. Nair for the respondents.

The main objection of the applicant is that his defence assistant who was representing him i.e. Mr. Hari Om Sharma was not allowed to defend him.

Counsel for the respondents makes a statement that Shri Sharma will be allowed to act as his defence assistant and the four enquiries against the applicant will be completed within a period of 150 days from today subject to the applicant co-operating with the

Contd

(3)

Inquiry Officer.

In view of this
statement the application
is disposed of.

P
2/12/94

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

(M.S. Deshpande)
V.S.

MP No. 1247/94
For Extension of
time on 9/12/94

Y.S.
2/12

Date:- 9.12.94 MP 1247/94

None for the applicant.

Mr. P. M. A. Nair for the respondents.

Respondents filed

M.P. 1247/94 seeking extension of
time for implementing the order.
He states that the applicant has
agreed for two ~~weeks~~ ^{months}. However
in the circumstances of the case
~~four weeks~~ ^{four months} time granted.
M.P. disposed of.

9/12/94
Order/Judgement despatched
to Applicant/Respondent(s)
on 29/12/94

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

(B.S. Hegde)
M(J)

16/11/93